

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Miscellaneous Application No.141 of 2017  
&  
Original Application No. 154 of 2017  
Date of order : 09-01-2018

Between :

T.Prabhakar S/o late T.Ankamma,  
Aged about 35 years, Occ : Unemployee,  
R/o H.No.7-8-38, Gauthamnagar,  
Ferroguda, Bowenpally, Secunderabad. ....Applicant

AND

1. The General Manager,  
South Central Railways, Rail Nilayam,  
Secunderabad.
2. The Union of India, Rep by its Secretary,  
Ministry of Railways, Rail Manthralayam,  
Secunderabad. ...Respondents

Counsel for the Applicant: Mr.P.Sreenivasulu

Counsel for the Respondents : Mr.D.Madhava Reddy, SC for Rlys

CORAM :

THE HON'BLE MR. K.N.SHRIVASTAVA,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.K.N.Shrivastava,Administrative Member )

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No representation for the applicant. Mr Bhim Singh representing Mr D.Madhava Reddy, learned Standing Counsel for Railways.

2. The records would indicate that even on two earlier dates of hearing i.e 28.02.2017 and 10.04.2017 there was none for the applicant. Even on 28.02.2017, the main counsel for the applicant remained absent. It appears that applicant has lost interest in prosecuting this matter. Hence MA and OA

are dismissed for default for appearance and non prosecution.

(K.N.SHRIVASTAVA)  
ADMINISTRATIVE MEMBER

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